

some responsibility of the Central Government and responsibility of the Planning Commission.

**Shri Bansal:** It is brought out in the circular letter that generally the schemes of large-scale industrial enterprises should not be undertaken as State Government projects. May I know whether if there is collaboration between private enterprise and State Governments, the point which has been brought out in this circular letter will not apply?

**Shri Nanda:** No distinction can be made between one type of establishment and another. The same consideration would apply.

**Shri L. N. Mishra:** May I know whether it is a fact that some of the State Governments have set up large-scale industries under the First Five Year Plan for which there was no provision in the Plan and some of them have been in contravention of the recommendations of the Planning Commission?

**Shri Nanda:** These are older schemes.

**Shri K. P. Tripathi:** May I know whether it is the policy of the Central Government, in view of the circular letter to undertake large-scale industrial development in those States which are not developed directly?

**Shri Nanda:** It is one of the principal considerations before the Planning Commission to see that there is balanced development in the country.

#### HAND-POUNDING OF RICE

\*1444. **Shri D. C. Sharma:** Will the Minister of Commerce and Industry be pleased to state:

(a) the amount of money the Centre have so far paid to the Punjab Government under the Five Year Plan in connection with the hand-pounding of rice; and

(b) the progress made so far in the State?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) None so far.

(b) The Khadi and Village Industries Board is investigating the matter.

**Shri D. C. Sharma:** May I know when the report for this was called for from the States and when action was taken on it?

**Shri T. T. Krishnamachari:** No report has been called for from the States.

**Shri D. C. Sharma:** May I know if much progress is being made in this direction in the other States of India and why has this State lagged behind other States?

**Shri T. T. Krishnamachari:** Originally, the scheme was being run by the Khadi and Village Industries Board through their own agencies. It may only at a later stage that Government recommended that the Khadi and Village Industries Board might work through the State agencies wherever it was possible. The States were asked if they had any schemes and we did not receive any from Punjab.

#### CAMPHOR

\*1447. **Shri C. E. Chowdary:** Will the Minister of Commerce and Industry be pleased to state:

(a) the annual requirements of the country in respect of camphor during the past four years;

(b) the sources from which these requirements were met;

(c) whether Government intend developing any indigenous sources of camphor; and

(d) if so, what are the plans in this regard?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) Estimated to be of the order of 12-13 lakh lbs.

(b) Mainly by imports from Japan, U.S.A., U.K., Germany and China.

(c) and (d). Yes, Sir. It is understood that apart from plantation of camphor tree in some parts of Southern

India, experiments in the cultivation of some plants stated to be valuable sources of camphor have been conducted in U.P. with encouraging results.

**Shri C. R. Chowdary:** May I know what amount has been yearly spent on the import of camphor?

**Shri T. T. Krishnamachari:** The values have been changing. In 1933-54 it was of the order of Rs. 14,92,000.

**Shri C. R. Chowdary:** May I know how much money has been expended till now on the development of this industry?

**Shri T. T. Krishnamachari:** I would require notice.

**Shri V. P. Nayar:** The hon. Minister said that last year Rs. 14 lakhs worth of camphor was imported. May I know whether this represents the value of camphor imported as such or, whether it includes value of camphor compounds also? May I also know whether in view of the fact that camphor is largely required for various industries like cellophane, celluloid and also medical preparations, Government have any plan to make India self-sufficient in the near future?

**Shri T. T. Krishnamachari:** So far as the figure that I have given is concerned, it relates to camphor as listed in the customs records. I am unable to say whether there is any other category or industrial commodity in the production of which camphor is used and for which camphor is being imported other than this. So far as the other part of the question is concerned, whether we could make this country self-sufficient in the production of camphor, it is extremely problematical at this stage.

#### AMALGAMATION OF KHADI BOARD AND SPINNERS ASSOCIATION

\*1448. **Shri Jhulan Sinha:** Will the Minister of Commerce and Industry be pleased to state:

(a) how the All-India Khadi and Village Industries Board stands in relation to the non-official body viz.,

the All-India Spinners Association; and

(b) whether there is any proposal to merge the two to avoid multiplication of agencies pledged to the same cause?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) The All India Spinners' Association has ceased to exist from 1st April, 1953.

(b) Does not arise.

**Shri Jhulan Sinha:** May I know if the Government is in a position to say as to what has happened to the funds of the All India Spinners' Association?

**Mr. Speaker:** I think it is not a question which Government could answer; it is the concern of the All India Spinners' Association.

#### INDIANS IN PHILIPPINES

\*1449. **Shri Krishnacharya Joshi:** Will the Prime Minister be pleased to state:

(a) the total number of Indian Nationals who have permanent residence in Philippines; and

(b) what are the restrictions imposed on them by the Philippine Immigration Act?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) 1,110, on June 30, 1954.

(b) Under the Philippines Immigration Act, the annual quota of immigrants from India and from other countries except the United States of America, has been fixed at 50 each. A statement showing the taxes to be paid and the formalities to be complied with under the Act is laid on the Table of the House. [See Appendix VIII, annexure No. 88.] These taxes and formalities are general in nature and are not intended only for Indian nationals.

**Shri Krishnacharya Joshi:** May I know when this Immigration Act came into force?

**Shri Anil K. Chanda:** So far as we are concerned, it is from September,